

Open court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

**

(This the 15th Day of January, 2021)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

Original Application No.330/00821/2020

1. Aditya Narain Singh aged about 61 years son of late Shri R.D. Singh, r/o 83 L/37P/3C, Nehru Park , Dhoomanganj, Allahabad-211001.
2. Nagesh Pandey aged about 61 years son of late Sir V.N. Pandey, r/o 502/1A, Rajroopur, Allahabad.
3. Azim Ullah Siddiqui aged about 61 years son of late shri Rahim Ullah Siddiqui, r/o B-646/14, Kareli, GTB Nagar, Allahabad.
4. Prem Kumar Singh aged about 66 years son of late shri Satya Narayan Singh r/o 259/143/1K, Rajroopur, Gayasuddinpur, Uphar , Dhoomanganj, Allahabad.
5. Ram Nidhi Patel, aged about 61 years, son of late Shri Budh Ram r/o 33/A/6A/1, Stanley Road, Kamla Nagar, Allahabad.
6. Satya Prakash Srivastava , aged about 66 years , son of late Shri T.N. Srivastava r/o 39, Vijay Nagar, Etawah, U.P. -206001.

..... **Applicants**

By Advocate: Shri Jaswant Singh

Versus

1. Union of India through General Manager, North Central Railway, Allahabad (U.P.).
2. The Divisional Railway Manager, North Central Railway, Allahabad.
3. The Senior Divisional Personnel Officer, North Central Railway, Allahabad.
4. The Secretary, Department of Personnel and Training, Ministry of Personnel, Public Grievance and Pensions, Government of India, New Delhi.

..... **Respondents**

By Advocate: Shri Shesh Mani Mishra

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard Shri Jaswant Singh, learned counsel for the applicants and Shri Shesh Mani Mishra, learned counsel for the respondents and perused the record.

2. At the very outset, learned counsel for the applicants drew my attention to Annexure No.A-7 of OA, which is the copy of the order dated

08.07.2020 passed by the Hyderabad Bench of this Tribunal in OA No.021/431/2020 – A.V. Sridhar Rao & Ors. Vs. UOI & Ors and submitted that the applicants will be satisfied at this stage, if the competent authority amongst the respondents is directed to decide their joint representations, dated 23.12.2020, (Annexure A-8 of the OA) by a reasoned and speaking order in a time bound manner, by taking into account the judgments of Hon'ble Apex Court and various Hon'ble High Courts cited in aforesaid OA No.431/2020 (Annexure A-7) and in accordance with the directions contained therein.

3. Learned counsel for the respondents has no objection against the limited prayer made by the applicants' counsel, however he has stated that the joint representation can be decided in the light of judgment rendered in OA no.431/2020, only when the facts are identical.

4. In view of limited prayer made by the learned counsel for the applicants, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with direction to the competent authority amongst the respondents to decide the joint representation of the applicants dated 23.12.2020 (Annexure A-8 of the OA), by a reasoned and speaking order by taking into account the judgments of Hon'ble Apex Court and various Hon'ble High Courts cited in OA No.431 of 2020 (supra) and also in accordance with the direction contained therein, if those are applicable in the instant case, within a period of three months from the date of receipt of certified copy of this order.

5. The order so passed, shall be communicated to the applicants by the respondents without any delay.

6. There will be no order as to costs.

**(Justice Vijay Lakshmi
Member (J))**

HLS/-